

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**OA No-2221/2018
MA No-295/2020**

New Delhi, this the 24th day of January, 2020



**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. A.K. Bishnoi, Member (A)**

Sh. Viresh Saxena
s/o Sh. Parmanand Saxena
aged about 57 years
R/o D-119, Sector 20
Noida, UP. **Applicant**

(through Sh. K.P. Gupta)
Versus

1. Union of India
Ministry of Communication and IT
Department of Telecommunications
Through the Secretary cum Chairman
Of Telecommunication
Sanchar Bhawan, 20, Ashoka Road, New Delhi-110001.
2. Bharat Sanchar Nigam Limited
Through its Chairman & Managing Director
Bharat Sanchar Bhavan, Harish Chandra
Mathur Lane, Janpath Road
Janpath, Delhi-110001.
3. Union Public Service Commission
(Sangh Lok Seva Ayog)
Dholpur House, Shahjahan Road
New Delhi-110069
Through its Chairman. **Respondents**

(through Sh. Subhash Gosain)

ORDER(ORAL)**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman**

MA No. 295/2020 is filed with a prayer, to permit the applicant, to withdraw the OA. In view of the reasons stated therein, the MA is allowed.



OA No. 2221/2018 is dismissed as withdrawn. There shall be no order as to costs.

(A.K. Bishnoi)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/ns/